

[Dr. Ram Subhag Singh]

during the various sessions of Lok Sabha shown against each:—

- (i) Supplementary Statements
Nos. I and II
Third Session, 1967
(Fourth Lok Sabha)
- (ii) Supplementary Statements
Nos. IX and X
Second Session, 1967
(Fourth Lok Sabha)
- (iii) Supplementary Statement
No. VIII
First Session, 1967
(Fourth Lok Sabha)
- (iv) Supplementary Statement No. X
Sixteenth Session, 1966
(Third Lok Sabha)
- (v) Supplementary Statement No. XII
Fifteenth Session, 1966
(Third Lok Sabha)
- (vi) Supplementary Statement No. XVI
Fourteenth Session, 1966
(Third Lok Sabha)

[Placed in Library. See No. LT-83/68.]

श्री मधु लिमये : (मुंघेर) : अध्यक्ष महोदय, मैं इस के सम्बन्ध में दो बातें जानना चाहता हूँ। आप को याद होगा कि यहाँ श्री अमीचन्द प्यारेलाल के दुर्व्यवहार के बारे में जब सवाल उठाये गये थे तो श्री मोरारजी देसाई ने सदन को आश्वासन दिया था कि कर्तों की चोरी करने वाले लोगों की जायदाद जप्त करने वाले विधेयक इस सदन में वे ले आयेँगे, तो इस आश्वासन की पूर्ति के बारे में क्या हो रहा है ?

दूसरी बात आप को याद होगी कि पब्लिक एकाउंट्स कमेटी के रोड रोलर्स के बारे में जब रिपोर्ट आई थी तो यहाँ पर बड़ा हल्ला हुआ था। आप ने यहाँ तक कहा कि बाते बिलकुल साफ हैं फिर आप उसके बारे में कोई कार्यवाही क्यों नहीं करते ? इस के

बारे में भी सदन को उन को प्रवृत्त करना चाहिए।

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, may I say about the matter of having a legislation that the hon. Member will know about it during the time of the Budget?

श्री मधु लिमये : रोड रोलर्स के बारे में बतलाइये।

SHRI MORARJI DESAI: About road-rollers I cannot say.

श्री मधु लिमये : उस के लिए कौन जिम्मेदार है ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) rose—

श्री मधु लिमये : ब्रच्छा आप हैं। आप फिर बतलाइये।

SHRI IQBAL SINGH: Regarding road-dollars, the question is coming up on the 19th and we are replying to that.

MR. SPEAKER: Shri Vidya Charan Shukla.

Notification under All India Services Act

DR. RAM SUBHAG SINGH: Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All Indian Services Act, 1951:—

(1) GSR 1908 published in Gazette of India dated the 30th December, 1967, making certain amendments to the Indian Police Service (Pay) Rules, 1954.

(2) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1967, published in Notification No. GSR. 2 in Gazette of India dated the 6th January, 1968. [Placed in Library. See No. LT-84/68.]

SHRI S. M. BANERJEE: Sir, about item No. 6.....

MR. SPEAKER: We have gone on to item No. 7. Anyway, what is it?

SHRI S. M. BANERJEE: In this House several assurances have been given.

MR. SPEAKER: Should we take up all the assurances now?

SHRI S. M. BANERJEE: No. I am taking up only what has been assured in this House, not all.

In this House the hon. Minister of Home Affairs, Shri Y. B. Chavan, had given a definite assurance that he would see that at an earliest opportunity a report was laid on the Table of the House, or it was made known to the House, about the use of foreign money during the 1967 elections. I am so sorry to say that this assurance has not been fulfilled. Let him say that this assurance will be implemented otherwise I will take it as a damn lie.

MR. SPEAKER: Professor Sher Singh.

SHRI NATH PAI (Rajapur): Mr. Speaker, I am on this assurance.

Notification under Copyright Act

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा झाजाव) : : श्रीमन् में प्रो० शेर सिंह की तरफ से प्रतिलिप्यधिकार अधिनियम, 1957 की धारा 13 के अन्तर्गत अन्तर्राष्ट्रीय प्रतिलिप्यधिकार (पहला

संशोधन) आदेश, 1968 की एक प्रति सभा-पटल पर रखता हूँ जो दिनांक 6 जनवरी 1968 के भारत के राजपत्र में अधिसूचना संख्या एस० प्रो० 97 (अंग्रेजी संस्करण) तथा एस० प्रो० 98 (हिन्दी संस्करण) में प्रकाशित हुआ था। [Placed in Library. See No. LT-85/68]

RE. IMPLEMENTATION OF ASSURANCES

SHRI NATH PAI (Rajapur): Sir, on the occasion when the sad incidents in the Tehar Jail were discussed on an adjournment motion, you will recall that two very categorical assurances were given by the Home Minister. I have not seen what has been done about them. One of them was that the offices of the Inspector General of Police and the Inspector General of Prisons will be separated. Also, there was an assurance given that the judiciary and the executive will be separated in the Union territory. I wonder what has happened to them. I took up this matter in the form of a letter to you. I did not get anything. I would like to know whether you will be pleased to ask the Home Minister why these categorical assurances are not fulfilled by him.

SHRI J. H. PATEL (Shimoga): Spoke a few words in Kannada.

MR. SPEAKER: Shri Bhakt Darshan.

PAPERS LAID ON THE TABLE—Contd.

Notifications under Motor Vehicles Act and National Highways Act

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : : श्रीमन्,